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**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.131/2009 in O.A.No.1061/2004

Monday, this the 6th day of July 2009

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Dr. Veena Chhotray, Member (A)**

Central Secretariat Non-Gazette Employees Union (Regd.)
Through General Secretary, Dalip Singh
D-195, Moti Bagh, New Delhi

..Applicant

(By Advocate: Shri M. S. Reen for Shri R K Sharma)

Versus

Shri Rahul Sarin
Secretary, Department of Personnel & Training
North Block, New Delhi

..Respondent

(By Advocate: Shri S K Gupta for Shri R V Sinha)

ORDER (ORAL)

Shri Shanker Raju:

Learned proxy counsel for respondent has produced before us a copy of compliance affidavit / reply, which is taken on record, where it is stated that the Committee has recommended to promote 2818 ad hoc Assistants as regular Assistants in the years 2003 to 2006 and to relax the provision of Rule 12 (2) (a) of CCS Rules, 2009 with regard to conduct of LDCE for filling up the resultant vacancies of Assistant arising from the cadre restructuring of CSS in 2003.

2. As the respondent is in the process of regularizing ad hoc Assistants to remove the stagnation, this CP stands disposed of.

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Notice is discharged. Liberty is accorded to the applicant to
revive it in case the grievance is still to be redressed. No costs.

Chhotray
(Dr. Veena Chhotray)
Member (A)

S. Raju
(Shanker Raju)
Member (J)

/sunil/